

Petition(s) for Special Leave to Appeal (C) No(s). 21519/2014

(Arising out of impugned final judgment and order dated 01-05-2013 in SA No. 468/2013 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

RAM DAYAL

Respondent(s)

WITH

SLP(C) No. 23522/2014 (XI)
(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014)
SLP(C) No. 21565/2014 (XI)
(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014)
SLP(C) No. 22668/2014 (XI)
(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014)
SLP(C) No. 22669/2014 (XI)
(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014)
SLP(C) No. 23572/2014 (XI)
(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014)
SLP(C) No. 21562/2014 (XI)
(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014)

Date : 16-05-2018 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Pramod Swarup, Sr. Adv.
Mrs. Rachna Gupta, AOR
Mr. Vikas Chaudhary, Adv.
Mr. Abhishek Chaudhary, AOR

For Respondent(s) Mr. V. N. Raghupathy, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioners seeking adjournment for three weeks for filing Rejoinder Affidavit, the matters are adjourned for three weeks.

(R. NATARAJAN)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
BRANCH OFFICER